

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 23

**IA No. 266/21 & 1656/22
1657/22
2668/23**

**In
CP(IB) No. 8/Chd/Pb/2019
(Admitted)**

**Under Section 7 & 43 & 45, & 50,
IBC 2016
R 44 & 11
NCLT 2016**

In the matter of:-

State Bank of India

Vs.

.....Petitioner/Financial Creditor

Gurdaspur Overseas Ltd.

.....Respondent/Corporate Debtor

Due to paucity of time, the matter could not be taken up, hence adjourned
to 18.12.2023.

Sd/-
Court Officer

November 10, 2023
VN